

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 1

C.P.(CAA)/53(MB)2024 IN C.A.(CAA)/238(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: NORTHSTAR CHARITABLE FOUNDATION

Section 230-232 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Hemant Sethi, Ld. Counsel for the Petitioner present.
2. The Petitioner Companies further submits that the present common Company Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013 and in terms of the Order dated 12th December, 2023 passed in CA (CAA) No.238 /MB/2022 by this Tribunal.
3. Pursuant to the Order dated 12th December, 2023 passed in C.A. (CAA) No. 238 /MB/2022, a notice has been served upon the sectoral/regulatory authorities in terms of Section 230(5) of the Companies Act, 2013 read alongwith Rule 8 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 and necessary affidavit of compliance is filed with this Tribunal.
4. In view of the above compliance, present Company Petition is admitted.
5. At least 10 (Ten) days before the date fixed for hearing, the Petitioner Companies to publish the notice of hearing of Petitions in two local newspapers, viz. "Business Standard" in English and translation thereof in "Navshakti" in Marathi, both having wide circulation in the State within

which the Registered office of the Company is situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner Companies shall issue notices to
 - (i) The Regional Director (Western Region), Ministry of Corporate Affairs, Mumbai,
 - (ii) Registrar of Companies, Maharashtra, Mumbai,
 - (iii) The Income Tax Authority and GST Authority within whose jurisdiction the Petitioner Companies are assessed to tax, clearly indicating the PAN of the company concerned,
 - (iv) The Reserve Bank of India;and a notice shall be issue to the Official Liquidator, High Court, Bombay by the First and Second Petitioner Companies, informing the date fixed for final hearing.
7. The Petitioner Companies shall file proof of compliance electronically 3 (Three) days before the final hearing date as stated in the above paragraph are made there to, report to and do report to this Tribunal that the direction regarding the issue of notice has been duly complied with.
8. Petition fixed for hearing and final disposal on 17.05.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)